Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting held on 15.09.2011

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The Meeting No. 24/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 15.09.2011 in Room No.11 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1	Sh. Nandlal, Sr. D.O	DIPP
2	Sh. K.C.Meena, Dy. DGFT	DGFT
3	Sh. Kuldeep Singh, Asstt. Director	MSME
4	Sh. Ram Kumar, FTDO	DGFT

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At the outset the Minutes of NC-V Meeting No.23/AM12 dated 08.09.2011were ratified. Thereafter agenda for Meeting No. 24/AM12 dated 15.09.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 24/84-ALC3/2011 MEETING DATE : 15.09.2011

	Case No.:5/20/84-ALC3/2011	Party Name:FAZE THREE LIMITED	Meet No/Date:24/84-ALC3/2011 15.09.2011	Status: Rejected
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	HQ File :01/84/050/00146/AM12/	RLA File :03/94/040/00226/AM12/	Lic.No/Date:0310639239 29.06.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.8.2011 so far. In view o					
	the above, Committee was unable to finalise the norms and constrained to reject the case.				
	R.A. may take suitable consequential action accordingly.				

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2	Case No.:4/20/84-ALC3/2011] -	Meet No/Date:24/84-ALC3/2011 15.09.2011	Status: Rejected	
	HQ File :01/84/050/00145/AM12/		Lic.No/Date:0310641351 08.07.2011		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 26.8.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case. R.A. may take suitable consequential action accordingly.				

II .	Party Name:MAHAMERU FASHION APPAREL LIMITED	Meet No/Date:24/84-ALC3/2011 15.09.2011	Status: Approved
HQ File :01/84/050/00142/AM12/	1	Lic.No/Date:0410126580 28.07.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

S. No	Export item	Export Qty.	Import item	Qty. allowed
01	Mens Long Sleeve Shirts made out of 60% Cotton 40% Polyester Yarn Dyed Woven Fabric 57" / 58" – 56" Cuttable, GSM 110.	12117 Nos.	1) 60% Cotton 40% Polyester Yarn Dyed Woven Fabric 57" / 58" – 56" Cuttable,GSM 110.	30802 Sq. Mtrs.
02	Mens Short Sleeve Shirts made out of 60% Cotton 40% Polyester Yarn Dyed Woven Fabric 57" / 58" – 56" Cuttable, GSM 110.	4008 Nos.	2) 100% Cotton Woven Fusible Interlining Aticle No.3205, GSM 90, 110 cm width.	2026 Sq. Mtrs.
03	Mens Short Sleeve Shirts made out of 60% Cotton 40% Polyester Yarn Dyed	5970 Nos.	3) 100% Cotton Woven Fusible Interlining Aticle No.3211, GSM 110, 110 cm width.	1001.202 Sq. Mtrs.
	Woven Fabric 57" / 58" – 56" Cuttable,GSM 114.		4) 100% Cotton Woven Fusible Interlining Aticle No.3205R, GSM 90, 110 cm width.	1001.202 Sq. Mtrs.
			5) Kohls Hanger Bag PE 0.03 mm W 22" x L 42" – Slope Hanger.	9732 Nos.
			6) PE 0.03 mm Slope Hanger Polybag W 22" x L 42", Art No.10 – SEA2242F05.	12363 Nos.
			7) Sears Price Ticket.	22072 Nos.
			8) 60% Cotton 40% Polyester Yarn Dyed Woven Fabric 57" / 58" – 56" Cuttable,GSM 110.	9527 Sq. Mtrs.
			9) 60% Cotton 40% Polyester Yarn Dyed Woven Fabric 57" / 58" – 56" Cuttable,GSM 114.	13891 Sq. Mtrs.

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other as usual condition.

Case No.	:1/24/84-ALC3/2011	1	Meet No/Date:24/84-ALC3/2011 15.09.2011	Status: Transfer
HQ File :	01/84/050/00175/AM12/	RLA File :06/24/040/00026/AM12/	Lic.No/Date:0610023224 11.08.2011	

Decision: The Committee considered the case as per agenda and relevant details and decided to transfer this case to DES-VII (Norms Committee-VII) for their consideration and necessary action as adhoc norms of Flexible Intermediate Bulk Containers (FIBC) items are being dealt by them.

Case No.:2/24/84-ALC3/2011	Party Name:NEW HOSIERY IMPEX PVT. LTD.	Meet No/Date:24/84-ALC3/2011 15.09.2011	Status: Approved
HQ File :01/84/050/00176/AM12/		Lic.No/Date:0210164317 22.08.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

S. No	Export item	Export Qty.	Import item	Qty. allowed
1.	Peugeot Car Dealer overall - made of blended Woven Dyed Fabrics of 65% Polyester and 35% Cotton.		1) Blended Woven Dyed Fabrics 65% Polyester and 35% Cotton.	9618 Sq. Mtrs.
2.	Peugeot Car Dealer Short Sleeve Shirt - made of blended Woven Dyed Fabrics of 65% Polyester and 35% Cotton.		2) Blended Woven Dyed Fabrics 65% Polyester and 35% Cotton.	10516 Sq. Mtrs.

The R.A shall be advised to take necessary action subject to compliance of other as usual condition.

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Case No.:3/24/84-ALC3/2011	Party Name:NEW HOSIERY IMPEX PVT. LTD.	15 00 2011	Status: Approved
HQ File :01/84/050/00177/AM12/		Lic.No/Date:0210164316 22.08.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

- 1					
	S. No	Export item	Export	Import item	Qty. allowed
,	No		Qty.		
	1.	Peugeot Car Dealer Men's Long Coat - made of blended Woven Dyed Fabrics of 65% Polyester and 35% Cotton.	450 Nos.	1) Blended Woven Dyed Fabrics 65% Polyester and 35% Cotton.	•

2.	Peugeot Car Dealer Trouser -	5850	2) Blended Woven Dyed	13162.50 Sq.
	made of blended Woven Dyed	Nos.	Fabrics 65% Polyester	Mtrs.
	Fabrics of 65% Polyester and		and 35% Cotton.	
	35% Cotton.			

The R.A shall be advised to take necessary action subject to compliance of other as usual condition.

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II I	Party Name:B.M.PROCESSING INDUSTRIES (A UNIT OF M/S-RADHEY	15 00 2011	Status: Approved
HQ File :01/84/050/00180/AM12/	1	Lic.No/Date:0510300173 24.08.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

S. No	Export item	Export Qty.	Import item	Qty. allowed
1.	Dyed Viscose Rayon Filament Yarn / Twisted Viscose Rayon Filament Yarn / Dyed & Twisted Viscose Rayon Filament Yarn.		Undyed & Untwisted Viscose Rayon Filament Yarn	

The R.A shall be advised to take necessary action subject to compliance of other as usual condition.

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HQ File :01/84/050/00179/AM12/	RLA File :07/24/040/00210/AM12/	Lic.No/Date:0710081820	
		26.08.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

	S.	Export item	Export	Import item	Qty.
$\ \cdot \ $	No		Qty.		allowed
¹∥	1.	Childrens Jumper made of 99%	3500	99% Cotton 1% Spandex	3290 Sq.
		Cotton 1% Spandex Denim	Nos.	Denim Fabric GSM – 279 –	Mtrs.
		Fabric GSM – 279 – Tolerence		Tolerence +/- 10%	
		+/- 10%. (Style No.872862).			
	2.	Girls Trouser made of 74%	9250	74% Cotton 26% Polyester	11100 Sq.
		Cotton 26% Polyester Denim	Nos.	Denim Fabric GSM – 281 –	Mtrs.
		Fabric GSM – 281 – Tolerence		Tolerence +/- 10%.	
		+/- 10%. (Style No.896791).			

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other as usual condition.

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	Case No.:7/24/84-ALC3/2011	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:24/84-ALC3/2011 15.09.2011	Status: Deferred
10	HQ File :01/84/050/00181/AM12/		Lic.No/Date:3510035256 26.08.2011	Defer Date: 13.10.2011

 $|\mathbf{Decision:}$ The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.10.2011.

Manual agenda cases

Case No. 143	M/s. Raghu Exports (India) Pvt. Ltd., Jalandhar.
NC 24/12 dt. 15.09.2011	F.No. 01/84/162/085/AM-12/DES-V
Clarification of the usage of words 'such as' in SION Book – reg.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Shri Lalit Jain, representative of the company, who appeared for personal hearing before NC. The firm has asked clarification of the usage of words 'such as' in SION G-7 and G-46 and whether "such as" description will allow coverage of vegetable materials containing tannin viz. Wattle, Babul, Avaram Konnam, Sal, Arjuna, Myrobalan, Ghatbor, Arecanut, Canaigre, Sal Seeds, Cashew Husks, Tamarind Husk. The first item Wattle has already been mentioned in the SION and for other vegetable materials, the firm has not given complete technical details and justification for inclusion in main vegetable tanning agent / re-tanning agent / supplementary tanning agent. Therefore, Committee after deliberation decided to close this case.

Case No. 144	Ms. Jiva Design Pvt. Ltd., Faridabad.
NC 24/12 dt. 15.09.2011	F.No. 01/84/162/139/AM-12/DES-V
Redemption of Advance Authorisation No.0510216003 dated 8.2.2008 - reg.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.10.2011.

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Case No.145	Ws. William Goodacre & Sons India Pvt. Ltd., Allepey.
NC 24/12 dt. 15.09.2011	F.No. 01/84/50/101/AM-11/DES-V
Re-fixation of input output 07.07.2010.	norms against Advance Licence No.1010039361 dated

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that nobody appeared for personal hearing before NC. It was therefore decided to give another date of hearing as a last opportunity to the firm to explain their case. The case stands deferred for re-listing on 13.10.2011. Firm may be informed accordingly.

Case No.146	M's. Gulati Exports House, New Delhi.
NC 24/12 dt. 15.09.2011	F.No. 01/84/50/031/AM-07/DES-V
Re-fixation of input output 25.04.2006.	norms against Advance Licence No.0510181336 dated

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.10.2011.

Case No.147	Ws. Chinar Forge Ltd., Jalandhar.
NC 24/12 dt. 15.09.2011	F.No. 01/84/162/156/AM-12/DES-V

Ratification of input output norms against Advance Licence No.3010075641 dated 03.06.2011.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 13.10 .2011.

Case No.148	Ms. K.B.S.H. Export House, New Delhi.
NC 24/12 dt. 15.09.2011	F.No. 01/84/50/133/AM-05/DES-V
Ratification of input outp 10.06.2004.	ut norms against Advance Licence No.0510128519 dated

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 13.10.2011.

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Case No.149	Ws. Orient Craft Ltd., Gurgaon.
NC 24/12 dt. 15.09.2011	F.No. 01/84/162/529/AM-11/DES-V
Correction of description ar	nd GSM of Fabric of export & import item against Advance

on of description and G5IVI of Fabric of export & Import Item against Advance Licence No.0510264383 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on

13.10 .2011.

Case No.150	Ms. KE Technical Textiles P. Ltd., Kolkata.
NC 24/12 dt. 15.09.2011	F.No. 01/84/50/356/AM-10/DES-V
Ratification of input output 08.12.2009.	t norms against Advance Licence No.0210134949 dated

Decision: The Committee considered the case as per agenda alongwith other papers and observed that NC team has already visited the unit of the firm and supporting technical data called for therein from firm for finalisation of report has since been received and under examination of DC (MSME) and the report of DC(MSME) is awaited. It was therefore decided to await the same and defer the case for re-listing on 13.10 .2011.

Case No.151	M's. Suparshva Swabs (I), New Delhi.
NC 24/12 dt. 15.9.2011	F.No. 01/84/50/108/AM-12/DES-V
D. Carting of investment of	

Re-fixation of input output norms against Advance Authorisation No.0510295733 dated 05.07.2011.

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S.	Export Item		Export Qty.	Import item	Qty. allowed
No					
1	Cotton	buds/cotton	192000000	Polypropylene	32,064 Kgs.
	swabs	containing	Pcs	homopolymer (for	
	polypropylei	ne		stick)	
	homopolym	er		Polyproplylene	As per
	30537.143	kgs and		moulded	Packing Policy

packed in containers made out of polyproplylene moulded	grade(packed in containers for packing) (with 5	5%	
grade -30496.190 Kgs.	packing)		

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.152	M/s. Neelkanth Fibres Pvt. Ltd., Panipat.
NC 24/12 dt. 15.9.2011	F.No. 01/84/162/129/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.3310017964 date 16.03.2011.	

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Viscose Fibre	28000 Kgs.	Viscose Tow Waste	29400 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.153	M's. Mulbery Silks Ltd., Bangalore.
NC 24/12 dt. 15.9.2011	F.No. 01/84/50/127/AM-12/DES-V
Re-fixation of input output n	orms against Advance Authorisation No.0710079761 dated

13.06.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete relevant details and sample in support of their request and technical person to explain the case. The case stands for re-listing on 13.10.2011.

Case No.154	M's. Mulbery Silks Ltd., Bangalore.
NC 24/12 dt. 15.9.2011	F.No. 01/84/50/121/AM-12/DES-V
Re-fixation of input output n 22.06.2011.	orms against Advance Authorisation No.0710080013 dated

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete relevant details and sample in support of their request and technical person to explain the case. The case stands for re-listing on 13.10.2011.

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Case No.155	Ws. JCT Ltd., Phagwara.
NC 24/12 dt. 15.9.2011	F.No. 01/84/50/202/AM-11/DES-V
Re-fixation of input output norms against Advance Authorisation No.3010069298 dated 03.09.2010.	

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the

details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the adhoc norms against the Advance authorization issued in this case as detailed below: -

Export item	Import item	Qty allowed
PU Breathable Coated Nylon Textile Fabric70D Nylon Filament/ 24SD FDY. 2.00 Lakh meters, (Width 148 to 150 Cms. GSM- 87±10%.)	· ·	24640 Kgs

The R.A shall be advised to action take necessary subject to compliance of other usual conditions.

Case No.156	M/s. JCT Ltd., Phagwara.
NC 24/12 dt. 15.9.2011	F.No. 01/84/50/309/AM-11/DES-V
De fination of involved to the American Advance Authorization No. 0040074500 data-d	

Re-fixation of input output norms against Advance Authorisation No.3010071563 dated 21.12.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the adhoc norms against the Advance authorization issued in this case as detailed below: -

Export item	Import item	Qty allowed
PU Breathable Coated Nylon Textile Fabric70D Nylon Filament/ 24SD FDY. 2.00 Lakh meters, (Width 148 to 150 Cms. GSM- 87±10%.)	Nylon Filament Yarn 70D FDY.	24640 Kgs

The RA shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.157	Ws. Kabadi Sankarsa & Sons, Bangalore.
NC 24/12 dt. 15.9.2011	F.No. 01/84/50/334/AM-11/DES-V
Re-fixation of input output n 20.01.2011.	orms against Advance Authorisation No.0710076836 dated

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete relevant details and sample in support of their request and technical person to explain the case. The case stands for re-listing on 13.10.2011.

Case No.158	M's. Jaipur International, Jaipur.	
NC 24/12 dt. 15.9.2011	F.No. 01/84/50/279/AM-10/DES-V	
Re-fixation of input output norms against Advance Authorisation Nos.1310005153 dated 6.3.2002; 1310003070 dt. 18.6.2001; 1310004598 dt. 2.1.2002 and 1310006226 dt.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided that there is no change in the earlier decision taken on 5.11.2009 and maintain status quo accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

4.7.2002 under Para 7.5 of HBP.

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Case No.159	M/s. Gaurav International, Gurgaon.
NC 24/12 dt. 15.9.2011	Part F.No. 01/84/50/464/AM-05/DES-V
Re-fivation of input output	norms against Advance Authorisation No 0510144247 dated

Re-fixation of input output norms against Advance Authorisation No.051014424/ dated 30.11.2004.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager (Import) of the firm, who appeared for personal hearing before NC. In view of this, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the adhoc norms based on size-wise measurement/CAD/CAM for each of the 3 garment as detailed below: -

S.No.	Export item	Export Qty.	Import item	Qty. allowed.
1.	Ladies Blose 55% Linen 45% Rayon Solid Dyed Fabrics GSM – 200 (10% variation).	Nos.	55% Linen 45% Rayon Solid Dyed Fabrics GSM – 200 (10% variation).	` .

2.	Ladies Pant 55% Linen 45% Rayon Solid Dyed Fabrics GSM – 200 (10% variation).	Nos.	55% Linen 45% Rayon Solid Dyed Fabrics GSM – 200 (10% variation).	(@ 2.80 Sq. Mtrs./
3.	Ladies Blouse with Tank 55% Linen 45% Rayon Solid Dyed Fabrics GSM – 200 (10% variation).		55% Linen 45% Rayon Solid Dyed Fabrics GSM – 200 (10% variation).	(@ 3.75 Sq. Mtrs./

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.160	Ws. Gaurav International, Gurgaon.	
NC 24/12 dt. 15.9.2011	Part F.No. 01/84/50/126/AM-05/DES-V	
Re-fixation of input output norms against Advance Authorisation No.0510128183 dated 09.06.2004.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager (Import) of the firm, who appeared for personal hearing before NC. In view of this, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the adhoc norms against the advance authorization issued in this case in partial modification of earlier decision as detailed below: -

S.No.	Export item	Export Qty.	Import item	Qty. allowed.
1.	Ladies Pant 100% Cotton Woven Denim Fabrics GSM – 339 +/- 10% variation.		100% Cotton Woven Denim Fabrics GSM - 339 +/- 10% variation.	(@ 2.87 Sq. Mtrs./

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.161	Ws. Richa & Co., New Delhi.
NC 24/12 dt. 15.9.2011	F.No. 01/84/50/367/AM-06/DES-V
Re-fixation of input output r	norms against Advance Authorisation No.0510165220 dated

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager (Import) of the firm, who appeared for personal hearing before NC. In view of this, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the adhoc norms against the advance authorization issued in this case in partial modification of earlier decision as detailed below: -

S.No.	Export item	Export Qty.	Import item	Qty. allowed.
1.	Ladies Skirt 100% Rayon Printed Woven Fabrics GSM – 125 +/- 10% variation.	Nos.	100% Rayon Printed Woven Fabrics GSM – 125 +/- 10% variation.	(@ 3.55 Sq.

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.162	M/s. Richa Global Exports Pvt. Ltd., New Delhi.
NC 24/12 dt. 15.9.2011	F.No. 01/84/162/972/AM-08/DES-V
Ratification of input output	norms against Advance Authorisation No.0510206279 dated

29.08.2005.

16.07.2007.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.10.2011.

Case No.163	Ms. Richa Global Exports Pvt. Ltd., New Delhi.	
NC 24/12 dt. 15.9.2011 F.No. 01/84/50/097/AM-08/DES-V		
Re-fixation of input output r 04.07.2007.	norms against Advance Authorisation No.0510205779 dated	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.10.2011.
